

not yet considered it. I had not been able to supply copies before this even to Cabinet Members, and, therefore, how could they consider it?

Mr. Speaker: Copies have been received and they will be circulated to hon. Members.

Shri S. M. Banerjee: Mere circulation does not mean anything. I am not going to get any dearness allowance, but it is the Government employees who have to get it; they have been betrayed for one year practically, and they have not been given this dearness allowance. I would like to know when the Cabinet is going to take a decision on this. They should take an immediate decision on this.

Mr. Speaker: That is a separate question. Copies will be distributed and they will take a decision in the Cabinet later on.

Shri S. M. Banerjee: What is the use of this? You should kindly help us in the matter....

Shri Morarji Desai: If he does not want me to lay it on the Table, then I shall withdraw it.

Shri S. M. Banerjee: This is very bad....

Shri Srichand Goel (Chandigarh): Is it the right of Ministers only to lose temper?....

Mr. Speaker: Order, order. Government will take a decision later.

Shri S. M. Banerjee: When?

Mr. Speaker: He cannot say that just now.

Shri S. M. Banerjee: Why should you not direct him?

श्री कर्नर लाल गुप्त (दिल्ली सदर) :
मेरी प्रार्थना है कि जब गवर्नमेंट इस बारे में
हि सजन ले ले तो इस मदन को इनकारमें
रिक्त जावे और इस विषय पर डिस्कशन
को रोक दीजा जावे ।

Shri Morarji Desai: It was said the other day that hon. Members had not been supplied with copies and it had appeared in the papers. It was, therefore, that I was anxious to lay it on the Table as soon as I could.

श्री मधु त्रिपाथी (मुंगेर) : मंत्री महोदय
एक कदम बढ़ गए हैं, वह अब दूसरा कदम
बढ़ाये ।

An hon. Member: We don not object to that. [k:]

Shri Kanwar Lal Gupta: Will you allow a discussion on it?

Shri Chintamanji Panigrahi (Bhubaneswar): How long will Government take to come to a decision on it?

Mr. Speaker: That is exactly what Shri Banerjee asked. He is repeating his question. Dr. Rao.

PAPERS UNDER SEC. 103 OF MAJOR PORT TRUSTS ACT

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): I beg to lay on the Table a copy of the Annual Accounts of the Bombay Port Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of sec. 103 of the Major Port Trusts Act, 1963 [Placed in Library. See No. LT-521/67].

NAVY (DISCIPLINE AND MISCELLANEOUS PROVISIONS) (AMENDMENT) REGULATIONS

The Deputy Minister in the Ministry of Transport and Shipping (Shri Bhakt Darshan): On behalf of Shri B. R. Bhagat, I beg to lay on the Table a copy of the Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1967, published in Notification No. SRO 151E in Gazette of India dated the 22nd May 1967 under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-522/67].